

IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH : DEHRADUN
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.2195/DEL/2017
Assessment Year: 2010-11

Deshpal Singh Kohli,
46, Saharanpur Road,
Dehradun.

Vs DCIT,
Central Circle,
Cross Road,
Dehradun.

PAN: ACGPK1599Q

(Appellant)

(Respondent)

Assessee by	:	Shri Kanwal Juneja, Advocate
Revenue by	:	Shri N.C. Upadhyaya, Sr. DR & Shri Vinay Singh Rawat, Sr. DR
Date of Hearing	:	26.03.2021
Date of Pronouncement	:	26.03.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 20th February, 2017 of the CIT(A)-IV, Kanpur, relating to the assessment year 2010-11.

2. The assessee, through various grounds of appeal, has challenged the order of the CIT(A) in confirming the penalty of Rs.5,87,100/- levied by the AO u/s 271(1)(c) of the IT Act, 1961.

3. The Id. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that subsequent to the order of the Tribunal the quantum has been deleted and, accordingly, the penalty does not survive. In absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeal is allowed.

4. In the result, the appeal filed by the assessee is accordingly dismissed as 'withdrawn.'

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26th March, 2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 26th March, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, Dehradun